

Filing No. 8072/2020

Somar Singh and ors. vs. The State of Jharkhand

Advocate's name – Mahesh Tewari

Defects:

- 2.Limitation expired on 06.05.2020; delayed by 23 days.
- 3.C.F.of Rs. 100/- due. Declaration of Ld. Advocate is given.
- 4.(a) Rs. 30/- A/F due. Declaration of Ld. Advocate is given.
- 5.(e) Rs.15/- WF and Rs. 15/- C.F. Due.
- 9 (i) Jurisdiction may be corrected at undertaking page (after index page).
- (ii)State name of deponent is missing at affidavit .
- (iii)Limitation petition may be filed.
- (iv) Rs. 5/- WF of Adv. Asso. Due at the back of each vakalatnama.
- (v)Rs.15/- WF due at the body of second and third vak.
- (vi)Rs. 15/- WF and Rs. 5/-CF due on affidavit.
- (vii)Parental name of O.P. 2 at page no. 3 maybe verified.
- (viii)Names of all the petitioners (1 to 8) at page 1and 2 and at vak may be verified; as same can not be seen in the entire brief.
- (ix) Two different P.O. Names of petitioner no. 8 is appearing at page 2 and vak.
- (x)Pending court may be categorically stated at para 1 and prayer para.
- (xi) Alleged sections at para 1, aggrieved part and prayer portion may be verified from impugned order.
- (xii)Order date may be corrected at aggrieved para and same may be stated at prayer portion.
- (xiii)